

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 5

IA No.532/23

In

CP (IB) No. 585/Chd/Pb/2019

**IN THE MATTER OF:**

Vikram Thaman & Ors

...Petitioner

Vs

Yee Bee Gee Infrastructure Pvt. Ltd.

...Respondent

**Under Section:** 7, IBC 2016, Rule 11 of NCLT, 2016

**Order delivered on 02.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Ms. Garima Gupta, Advocate

For the Respondent : Mr. Karanveer Jindal, Advocate

**ORDER**

Vide Order dated 22.02.2024, the arguments on behalf of the petitioner have already been concluded. Since it is a part heard matter, on the request of Ld. Counsels for the Parties, list the matter before the Regular Bench for arguments on behalf of respondent-Corporate Debtor. No further opportunity will be given on any ground.

Let the matter be listed on 15.05.2024 in the supplementary list.

-Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**